

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-77/PB/2022

IN THE MATTER OF:
M/s. Synergy Ventures

...PETITIONER

Vs.

Rudra Buildwell Projects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 14.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Saurabh Pandey, Adv.
For the Respondent/Corporate Debtor :Mr. Akshat Gupta and Ms.
Sakshi Tikmany, Advs.

ORDER

IA/1218/2023

Ld. Counsel for the Corporate Debtor has complied with the order dated 27.02.2023. IA stands **disposed** of.

List the matter on **24.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)